

(43)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEWDELHI**

**R.A. NO. 47/2006  
IN  
O.A. NO. 3152/2003**

New Delhi, this the 21<sup>st</sup> day of March, 2006

**HON'BLE MR. V.K. MAJOTRA, VICE CHAIRMAN (A)  
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

1. Shri Bir Singh S/o Late Shri Shyam Singh,  
R/o H.No.H/127, Sarojini Nagar, New Delhi
2. Shri B.C. Lohani S/o Late Shri D.N. Lohani,  
R/o H.No.213/5, R.K. Puram, New Delhi – 110 022
3. Shri A.S. Negi, S/o Late Shri Fathe Singh,  
R/o H.No.1916, Lodhi Road Complex, New Delhi
4. Shri Chander Bhan S/o Late Shri Sher Singh,  
R/o H.No.796/9, R.K. Puram, New Delhi
5. Smt. Laxmi Kukreti W/o Shri L.M. Kukreti,  
R/o H.No. GI-979, Sarojini Nagar, New Delhi ... **APPLICANTS**

**Versus**

1. The Secretary,  
Ministry of Science & Technology,  
New Mehrauli Road, New Delhi
2. The Surveyor General of India  
Hathibarkala Estate, Dehradun
3. The Director,  
Directorate of Survey (Air),  
West Block No.IV, R.K. Puram, New Delhi
4. The Director,  
Western Printing Group, Survey of India,  
Palam, Delhi Cantt., New Delhi
5. Shri G.M. Bhattacharya
6. Smt. Rita Bhattacharya
7. Shri Anil Kumar Ojha
8. Shri Gurbhej Singh,
9. Shri Alok Kumar Saxena  
(Sl.No.5 to 9 are working in  
Western Printing Group, Palam,  
Delhi Cantt, New Delhi) ... **RESPONDENTS**

**O R D E R (In Circulation)**

By Mukesh Kumar Gupta, Member (J):-

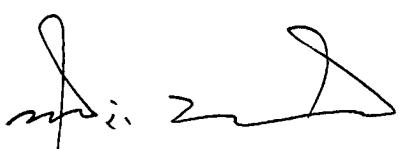
By the present Review Application, Applicants seek review and recall of the Order and Judgment dated 24.02.2006 dismissing OA No.3152/2003, contending that there is an error apparent on the face of the record.

2. We have carefully perused the Review Application vis-à-vis the order dated 24.02.2006 and find that basically applicants seek to challenge the Judgment and Order of this Tribunal and to reargue the entire case afresh. It is stated that the claim of the applicants has been identical to that of **Malkhan Singh & Others vs. UOI & Others** (OA No.528/1993 decided on 15.2.1999). A bare perusal of the said order would indicate that the applicants challenged Respondents' Memorandum dated 10.11.2003, whereby the judgment and order dated 13.2.2003 in OA No.2173/2002 (**Sushma Suri & Others vs. UOI & Ors.**) was allowed by the Tribunal, basically following its earlier judgment dated 15.2.1995 in **Malkhan Singh** (supra). In our considered view, there is no error apparent on the face of the record and the matter cannot be allowed to reargue afresh under the garb of present Review Application. The scope and ambit of Order 47 Rule 1 CPC is very limited as held by the Hon'ble Supreme Court in **Meera Bhanja vs. Nirmala Kumari Choudhury** [(1995) 1 SCC 170], wherein it has been held as under:

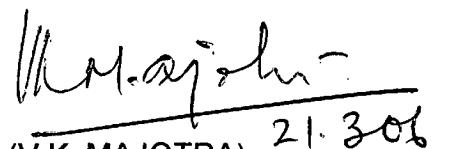
"But, it may not be exercised on the ground that the decision was erroneous on merits. That would be the province of a court of appeal. A power of review is not to be confused with appellate power which may enable an appellate court to correct all manner of errors committed by the subordinate court.

An error which has to be established by a long-drawn process of reasoning on points where there may conceivably be two opinions can hardly be said to be an error apparent on the face of the record. Where an alleged error is far from self-evident and if it can be established, it has to be established, by lengthy and complicated arguments, such an error cannot be cured by a writ of certiorari". (emphasis supplied)

3. The aforesaid law squarely applies to the facts and circumstances of the present case and following the dicta laid down therein and finding no error apparent on the face of record, the Review Application is rejected in terms of rule 17 (3) of Central Administrative Tribunal Rules, 1987 in circulation.

  
(MUKESH KUMAR GUPTA)  
MEMBER (J)

/PKR/

  
(V.K. MAJOTRA)  
VICE CHAIRMAN (A)  
21.3.06